



**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/206/2021/ARE-11

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Dated 19.11.2022.

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri.Lanke Hanumaiah K, Excise Inspector, Bagalkote Zone, Abakari Bhavan, Sector No.7, Navanagar, Bagalkote District (presently Excise Inspector, Gowribidanur Zone, Gowribidanur) – reg.

- Ref:- 1) Government Order No.ಅಇ 03 ಇಪಿಎಸ್ 2021, ಬೆಂಗಳೂರು, ದಿ:18-11-2021.
- 2) Nomination order No.UPLOK-1/DE/206/2021, dated 23.11.2021 of the Upalokayukta, State of Karnataka.
- 3) Inquiry report dated 16.11.2022 of Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 18.11.2021 initiated the disciplinary proceedings against Sri.Lanke Hanumaiah K, Excise Inspector, Bagalkote Zone, Abakari Bhavan, Sector No.7, Navanagar, Bagalkote District

(presently Excise Inspector, Gowribidanur Zone, Gowribidanur) [hereinafter referred to as Delinquent Government Officer/official, for short as 'DGO'] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/206/2021, dated 23.11.2021, nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri.Lanke Hanumaiah K, Excise Inspector, Bagalkote Zone, Abakari Bhavan, Sector No.7, Navanagar, Bagalkote District (presently Excise Inspector, Gowribidanur Zone, Gowribidanur), was tried for the following charge:-

**ANNEXURE-I**  
**Charge**

That, you DGO, inspite of the violations of license conditions committed by Excise

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license holders, and registering case against 6 license holders, you have recommended for renewal of 26 excise licenses in 2018-19, though they have also not followed the circular issued by State Commissioner of Excise, Bengaluru in No.ECE/09/DSC(2)/HOSAPETE /2017, dated 21.04.2018, and thereby, you have committed misconduct, dereliction of duty, acted in a manner unbecoming of a Government servant and not maintained absolute integrity, violating Rule 3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '**proved**' the above charge against the DGO Sri.Lanke Hanumaiah K, Excise Inspector, Bagalkote Zone, Abakari Bhavan, Sector No.7, Navanagar, Bagalkote District (presently Excise Inspector, Gowribidanur Zone, Gowribidanur).

5. On re-consideration of report of inquiry and on perusal of the entire records, I do not find any reason to interfere with the findings recorded by the Inquiry

Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

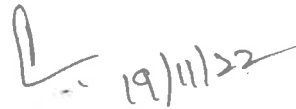
6. As per the First Oral Statement of DGO, furnished by the Inquiry Officer, DGO is ~~due to retire from~~ from service on 30.04.2037.

7. Having regard to the nature of charge '**proved**' against DGO and considering the totality of circumstances,

"it is hereby recommended to the Government to impose penalty of withholding **two** annual increments payable to DGO Sri.Lanke Hanumaiah K, with cumulative effect."

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

 19/11/22

**(JUSTICE K.N.PHANEENDRA)**

Upalokayukta,  
State of Karnataka.